

22.12.2023
Sl. Nos.52.
Suman
Ct.No.238.

WPA 28533 of 2023

Rishi Aurobindo Institute of Teacher Education
Vs.
The State of West Bengal and Ors.

Ms. Sumita Shaw
Mr. Nilendu Bhattacharya
Mr. Soumen Chatterjee
..for the petitioner

The only ground on which renewal of affiliation to the College is declined is that the College does not possess the required Fire Safety Certificate from the Director General of Fire and Emergency Services, West Bengal.

Learned advocate for the petitioner submits that the petitioner had applied for Fire Safety Certificate on 17th November, 2023 and following such application, an inspection also took place by the competent authority. However, till date the Fire Safety Certificate has not been granted.

In view of above facts, I dispose of this writ petition giving a direction upon the University that the link for affiliation shall be sent to the College within twenty four hours from date. Upon production of the required documents, the University will grant affiliation

to the College without insisting on the Fire Safety Certificate.

The University shall also send the necessary link for fee payment required for the renewal of affiliation. Subject to the deposit of such fees, the affiliation of the College shall be renewed with the condition that the College must produce the Fire Safety Certificate before the University within a period of three months from date.

With the aforesaid direction WPA 28533 of 2023 is **disposed of**.

Urgent photostat certified copy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

(Kausik Chanda, J.)